

Schedule-I Form A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF HARVEST HOTELS & SERVICED APARTMENTS
PVT. LTD.**

Relevant Particulars		
1.	Name of the Corporate Debtor	Harvest Hotels & Serviced Apartments Private Limited
2.	Date of Incorporation of Corporate Debtor	17/11/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL2009PTC196079
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: K-52-A, S/F Kalkaji New Delhi South Delhi DL 110019
6.	Insolvency commencement date in respect of corporate debtor	October 07, 2022
7.	Estimated date of closure of insolvency resolution process	April 05, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shailendra Ajmera IBBI/IPA-001/IP-P00304/2017-2018/10568
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ernst & Young LLP, 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi ,110037 Shailendra.ajmera@in.ey.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ernst & Young LLP, 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi ,110037 cirp.harvest@gmail.com
11.	Last date for submission of claims	October 21, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Harvest Hotels & Serviced Apartments Private Limited** on **October 07, 2022**. The creditors of **Harvest Hotels & Serviced Apartments Private Limited**, are hereby called upon to submit their claims with proof on or before **October 21, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name: Shailendra Ajmera

Place: New Delhi

Date: October 10, 2022